



**The Tripura Tribal Areas Autonomous
District Council Police Act, 1997.**





TRIPURA



GAZETTE

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TRIPURA TRIBAL AREAS AUTONOMOUS DISTRICT COUNCIL
OFFICE OF THE CHIEF EXECUTIVE OFFICER,
KHUMULWNG : WEST TRIPURA.

No. F. 11(51)/ADC/LAW/97/Pt-1

Dated, Khumulwng the 19th November, 1999.

POLICE ACT: TTAADC.

NOTIFICATION

In continuation of the Notification dated 16th March, 1998 vide No. 55244-53/F. 7 (94)/TW/ADC/92 made by the Secretary Tribal Welfare Deptt. Govt. of Tripura to the effect that the Governor of Tripura is pleased to assent to the Bill namely "Tripura Tribal Areas Autonomous District Council Police Bill-1997" vide U.O. No. 84/RB/98 dated 09.03.98 of F. 17(94)/TW/ADC/ 92 under Sub-para (3) of para 3 of the 6th (Sixth) Schedule to the constitution of India.

It is to inform all concerned that the said Police Bill of TTAADC was presented and passed by the District Council of 17th day of November 1997 and as such now the following Notification is made to give the said Police Bill TTAADC in the form of an Act, i.e. to say TTAADC Police Act, 1997.

SANJIV RANJAN, I.A.S.
Chief Executive Officer,
TTAADC: : Khumulwng,
West Tripura.

THE TRIPURA TRIBAL AREAS AUTONOMOUS DISTRICT COUNCIL POLICE
ACT, 1997.

AN ACT

To establish and regulate village Police and town police in the Tripura Tribal Areas Autonomous District Council as follows :—

short title extent and commencement,

1. (1) This Act may be called the Tripura Tribal Areas Autonomous District Council Police Act, 1997.

(2) It shall extend to whole of the District Council Area.

(3) It shall come into force on such date as the Executive Committee may appoint by Notification and different dates may be appointed for different provisions of the Act in different areas of the District Council.

Definition :

2. (1) In this Act, unless there is anything repugnant in the subject or the context otherwise requires :—

(a) "Chief Executive Member" means the Chief Executive Member of the District Council.

(b) "Chief Executive Officer" means the Chief Executive Officer of the District Council.

(c) "District" means the District Council of the Tripura Tribal Areas Autonomous District.

(d) "District Council" means the Council of the Tripura Tribal Areas Autonomous District Council.

(e) "Executive Committee" means the Executive Committee of the Tripura Tribal Areas Autonomous District Council Constituted under the Tripura Tribal Areas Autonomous District Council (Constitution, Election and Conduct of Business) Rules, 1985.

(2) Words and expression used in this Act but not defined shall have the same meaning as assigned to them in the Tripura Tribal Areas Autonomous District Council (Constitution, Election and Conduct of Business) Rules, 1985 of in the Constitution of India.

Constitution of District Council police organisation.

(3)(1) There shall be a force raised and maintained by District Council called the District Council Police.

(2) The entire District Council Police Establishment in the District Council Area shall be one Police force and shall consist of such number of Officers and men and shall be constituted in such manner as the Executive Committee may by order, prescribe.

(3) The members of the Police shall receive such pay and other remuneration as may be prescribed.

Appointment

4. (1) The Superintendence of District Council Police throughout the District Council Area shall vest in and shall be exercised by the Executive Committee.

(2) The Administration of the said Police force shall vest in an Officer appointed in this behalf by the Executive Committee, who shall exercise such power as may be prescribed. Such Officer shall also be the head of the Police force.

5. (1) Besides, the constables, the subordinate ranks of Police shall be Head Constable.

(2) Supervisory ranks such as Sub-Inspector and Dy. SP will be brought on deputation from Tripura State Police.

Subordinate ranks of the Police & their Appointment

(3) The authority of appointment of the Sub-ordinate ranks of Police force shall vest with the Officer appointed to head of the Police force as specified of Section 4(2).

Duties and functions of the Police

6. The following shall be the functions of the District Council Police, namely :—

(a) To assist the State Police in the maintenance of law and order, peace and tranquillity in the District.

(b) To give information to the State Police about the particulars of the persons suspected of accused of any cognizable offence or other any state acts, and about the commission of such offences of acts, or about escaped convicts.

(c) To prevent the commission of any cognizable offence.

(d) To protect the property in the District and

(e) To do other social work :

Provided that the subordinate ranks of Police force would work in co-ordination with and under the operational control of the local police force and the administrative control would vest with the District Council.

Discipline :

7. (1) The District Council Police shall be disciplined organisation and all the rules and regulations relating to discipline applicable to the State Police organisation, so far these may be practicable with such modification as may be necessary, shall apply to the members of the District Council Police in maintaining the discipline.

(2) No Police Officer shall be at liberty to withdraw himself from the duties of his Office unless expressly allowed to do so by an Officer authorised to grant such permission or without the leave of the authorised Officer to resign his Office unless he shall have given to his superior Officer notice in writing for a period of not less than 1 (one) month, of his intension to resign.

(3) No Police Officer shall be engaged in any employment or Office whatever other than his duties under this Act, unless permitted to do so in writing by the authorised Officer.

(4) The Officer appointed under Sub-Section (2) of Section 4 may, from time to time subject to the approval of the Executive Committee, frame such orders and rules as he shall deem expedient relating to the organisation, classification and distribution of the District Council Police, the places at which the members of the Police shall reside and the particular services to be performed by them; the collecting and communicating by them of intelligence and information and all such other Officers and rules relating to the Police force as the Officer appointed under Sub-Section (2) of Section 4 shall, from time to time, deem expedient for preventing abuse or neglect of duty, and for rendering such force efficient in the discharge of its duty.

(5) The Police Officers enrolled under this Act shall not exercise any authority, except the authority provided for a Police Officer under this Act.

(6) Every Police Officer shall, for the purpose of this Act, be considered to be always on duty, and may at any time be employed as Police Officer in any part of the District Council area.

(7) Subject to the provision of Article 311 of the constitution, and to such rules as the Executive Committee may from time to time make under this Act, the Officer appointed under Sub-Section (2) of Section 4 may at any time dismiss, suspend or reduce any Police Officer of the Subordinate ranks whom he shall think remiss or negligent in the discharge of his duty, or unfit for the same or may award any one or more of the following punishment to any Police Officer of the subordinate rank who shall discharge his duty in a careless or negligent manner or who by any act of his own shall render himself unfit for the discharge thereof, namely:—

(a) fine to any amount not exceeding one months pay;

(b) Confinement to quarters for a term not exceeding 15 days, with or without punishment drill;

(6) Every Police Officer who shall be guilty of any violation of duty, or wilful breach or neglect of any rule or regulation or lawful order made by competent authority, or who shall withdraw from duties of his Office without permission or without having given previous notice for the period of two months, or who being absent on leave, shall fail without reasonable cause, to report himself for duty on the expiration of such leave, or who shall engage without authority in any employment other than his Police duty or who shall be guilty of cowardice, or who shall offer any unwarrantable personal violence to any person in his custody, shall be liable, on conviction before a Magistrate, to a penalty not exceeding three month's pay or to imprisonment, with or without hard labour, for a period not

exceeding three month's or to both.

Arms to be carried

8. The Subordinate rank of Police are allowed to carry lathies for use in self defence.

Equipment and uniform

9. The members of the Police shall be equipped with such article and put on such uniform as may be prescribed.

Power to make rules.

10. (1) The Executive Committee may make rules for carrying out the purposes of this Act.

(2) Every rule made under Sub-section (1) shall be laid before the sessions of the District Council for a total period of ten days which may comprise in one session or in two or more successive sessions and during the aforesaid period the District Council may annul or modify the rules so laid and after the aforesaid period of ten days the rules shall apply or be of no effect with such modification as the case may be so however, that any action taken under the said rules before such annulment of modification will not effect.

SANJIV RANJAN, I.A.S.
Chief Executive Officer,
TTAADC : : Khumulwng,
West Tripura.

N.B. :—"The above act has been enacted by Sri Samarendranath Mukherjee, Principal Officer (Law), TTAADC after that duly passed by the District Council under the signature of the Hon'ble Chairman Sri Mongsajai Mog of TTAADC on 17th day of November, 1997".

S. N. Mukherjee
Principal Officer (Law),
TTAADC : : Khumulwng,
West Tripura.

